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**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.329/2006  
This the 04<sup>th</sup> day of May 2007

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

M.N. Ansari, aged about 60 years, son of Late Mohd Ibrahim, retired Secretary, U.P. State Social Welfare Advisory Board, Lucknow, R/o House NO.308/24 Johri Mohalla, Chowk, Lucknow.

...Applicant.

By Advocate: Shri T.N. Gupta.

Versus.

1. Central Social Welfare Board, New Delhi through its Chairman.
2. Executive Director, Central Social Welfare Board, New Delhi.
3. Joint Director (FD Estt.) Central Social Welfare Board, New Delhi.
4. Deputy Director (FD Estt.) Central Social Welfare Board, New Delhi.
5. Accounts Officer, Central Social Welfare Board, (ICU Division), New Delhi.
6. The Chairman/ Secretary, U.P. State Social Welfare Board, Lucknow.

By Advocate: Shri L.M. Joshi.

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard Shri T.N. Gupta, the learned counsel for the applicant and Shri L.M. Joshi, the learned counsel for respondents.

2. The applicant who is the retired Secretary, U.P. State Advisory Board, Lucknow filed this O.A. against the respondents claiming to issue a directions to the 3<sup>rd</sup> Respondent to count and consider the length of service rendered by him with U.P. State Social Welfare Advisory Board, Lucknow (CSWB, New Delhi) for the period from 26.07.1965 to 07.02.1981 and also taking into account the total

length of continuous services w.e.f. 26.07.1965 to 30.11.2000 being the total services rendered under O.P. No. 3 and 5 and directing them to issue revised pensionary benefits and also claiming on arrears of these benefits. Though the applicant claimed salary on the post of Secretary, U.P. State Social Welfare Advisory Board, Lucknow from 03.03.2000 to 30.11.2000 by way of 4<sup>th</sup> relief, he has withdrawn it restricted his claim for 1, 2 and 3 relief's only. The respondents counsel Shri L.M. Joshi, who appeared for the respondents submits that they have no objections for grant of reliefs i.e. 1,2 and 3 as claimed by the applicant in his OA.

3. In view of the above circumstances, the application is allowed in respect of relief's No.1, 2, and 3 giving direction to the respondents:-

(i). To count and consider the length of service rendered by the applicant with the U.P. State Social Welfare Advisory Board, Lucknow (CSWB, New Delhi) from 26.07.1965 to 07.02.1981.

(ii). Issue revised pensionary benefits of the applicant by taking into account the total length of his continuous service w.e.f. 26.07.1965 to 30.11.2000 from Respondents 3 and 5.

(iii). To pay interest as per the admissible rate of interest on the benefits which the applicant is entitled.

4. With these directions the O.A. is disposed of. No order as to costs.

(M. KANTHAIAH)  
MEMBER (J)

4-5-07

Ak/.